

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

(10)

Regn. No. OA 2616/1991

Date of decision: 29.09.1992.

Shri Dina Nath Verma & Others ... Applicants

Versus

Union of India ... Respondents

For the Applicants ... Ms. Sheela Goel, Counsel

For the Respondents ... Shri D.N. Goverdhan,  
Counsel

Coram:

The Hon'ble Mr. P.K. Kartha, Vice Chairman(J)

The Hon'ble Mr. B.N. Dhoundiyal, Administrative Member

1. Whether Reporters of local papers may be  
allowed to see the Judgment? *Yes*

2. To be referred to the Reporters or not? *M*

... 2/-

(11)

•2.

**JUDGMENT (ORAL)**

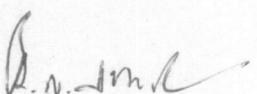
(of the Bench delivered by Hon'ble Shri P.K. Kartha,

Vice Chairman(J))

We have heard the learned counsel of both parties and have perused the records of the case carefully. The grievance of the applicants relates to the imposition of penalty of withholding of two increments of pay by the disciplinary authority. The applicants had preferred review petitions against the said order of punishment. On considering the review petitions, the competent authority by order dated 20.08.92 has set aside the order of punishment and allowed the appeal.

2. In view of the above, nothing survives in the present application and the application is disposed of without issuing any direction to the respondents.

3. There will be no order as to costs.

  
(B.N. DHOUNDIYAL)  
MEMBER(A)  
29.09.1992

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(P.K. KARTHA)  
VICE CHAIRMAN(J)  
29.09.1992